

**CUSTOMS EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
NEW DELHI
PRINCIPAL BENCH,COURT NO. 1**

SERVICE TAX APPEAL NO. 54577 OF 2014

[Arising out of Order-in-Appeal No. 15/ST/APPL/DLH-IV/2014 dated 07.07.2014 passed by the Commissioner (Appeals) Delhi-Faridabad]

M/S PRECISION STAMPINGS

Appellant

Unit-II, Prop.- Gupta Machine Tools Limited
Plot No. 71, Sector-25,
Faridabad-121003

Vs.

**THE COMMISSIONER OF SERVICE TAX-
DELHI**

Respondent

Appearance:

Present for the Appellant : Shri B L Narasimhan, Advocate
Present for the Respondent: Dr. Radhe Tallo, Authorised Representative

CORAM:

HON'BLE MR JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MS HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

FINAL ORDER NO. 50101 /2023

Date of Hearing/Decision : 01/02/2023

JUSTICE DILIP GUPTA

A certificate in Form-4 has been issued to the appellant regarding full and final settlement of tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER(TECHNICAL)**